

(6)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

TRANSFERRED APPLICATION No. 117/87
alongwith
Miscellaneous Petition No. 23/87

Mr. Kishore Harishchandra Sapkal
Inspector, Central Excise,
Nagpur Collectorate,
Hqrs. Nagpur

Applicant

V/s.

1. The Union of India
through Secretary,
Central Board of Excise &
Customs, New Delhi
2. Collector,
Central Excise, Indore(M.P.)
3. Deputy Collector
Central Excise(P&E)
Indore (M.P.)
4. Collector
Central Excise, Nagpur
5. Deputy Collector
Central Excise (P&E)
Nagpur (the then Assistt.
Collector, Central Excise,
Hqrs. Nagpur).

Defendants

Coram: Hon'ble Member(A) J G Rajadhyaksha
Hon'ble Member(J) M B Mujumdar

Appearance :

1. Applicant in person
2. Mr. S.R. Atre, Advocate,
for the respondents.

ORDERS OF THE TRIBUNAL

Dated: 16.2.1987

(PER: Hon'ble J G Rajadhyaksha, Member(A)

The applicant is present in person.

Mr. S.R. Atre, Advocate, for the respondents, would
be filing his replies on behalf of the respondents, to-day.
However, he is not prepared with a copy of the reply as to
why interim relief as prayed for in the Main Application
should not be granted.

(1)

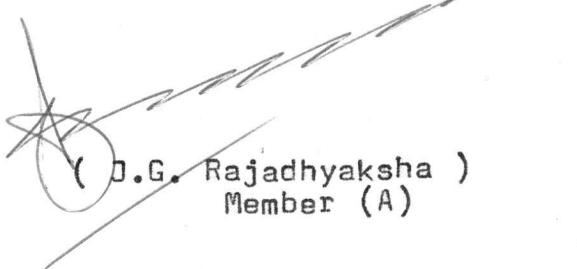
2. We have heard the applicant in person.

We feel that his interest would be adequately protected even though the Departmental Promotion Committee Meeting is held, but the promotion orders are made subject to the final outcome of this application before us. However, orders of promotion issued hereafter in pursuance of the DPC recommendations shall specifically contain this indication that the promotion is subject to the final outcome of this application.

3. Copies of these orders should be furnished to the applicant as well as to the respondents.

ORDERS

- 1) Admitted
- 2) Mr. Atre waives notice, but we expect the Department to file their replies on or before 16.4.1987.
- 3) No notice need be issued to any of the parties.
- 4) Keep on 16.4.87 for replies and direction.


(D.G. Rajadhyaksha)
Member (A)


(M B Mujumdar)
Member (J)